NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.13(ND)/2017 RT CP NO.155/Chd/Hry/2017

In the matter of:

SK E&C India Private Limited

.....Petitioner/Applicant.

Present:

Mr. Rupender Sinhmar and Mr. Surjeet Bhadu, Advocates for

petitioner/applicant.

Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh and

Himachal Pradesh on behalf of Regional Director, Northern Region.

Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh and

Himachal Pradesh has requested to have instructions because the notices were sent to the

Registrar of Companies, NCT of Delhi and Haryana and the Regional Director. In compliance

with the observations dated 31.05.2017, the affidavit of Authorised Representative of the

petitioner has been filed. It is stated by Mr. Yongho Chang in the affidavit that the notices

were served upon the Registrar of Companies, NCT of Delhi and Haryana and to the

Regional Director, Northern Region by hand. As such neither any postal receipt showing

despatch of the notices nor Track Report of the postal department were filed. Further, two

more documents have also been filed with those affidavits about the letter received from the

Regional Director seeking certain clarifications and reply thereto was sent by the respondent

which is Annexure A-2. Let these documents be taken on record.

List the matter on 02.08.2017.

(Justice R.P. Nagrath) Member(Judicial)

SdF

July 18, 2017